

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH**

ALLAHABAD

This is the 11TH day of **JULY, 2018**.

ORIGINAL APPLICATION NO. 330/1876/2010

HON'BLE MR GOKUL CHANDRA PATI, MEMBER (A).
HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).

4. 2050 Tailor Ishtiaq Ali,
S/o Sri Mohammad Ali,
R/o 18A-68, Near Surma Hotel,
Pratappura, Agra.
5. 2014 Tailor Surajbhan,
S/o Sri Chiranjee Lal,
R/o 9/24, Namak Mandi, Shahganj, Agra.
6. 2531 Tailor Budharam,
S/o Sri Triloki Ram,
R/o Nagla Makrol,
P-Kakua, Agra.
7. 2573 Tailor Bhagwan Dass,
S/o Sri Munni Lal,
R/o 29/278, Gali Mansa Devi,
Raja Mandi, Agra.
8. 2920 Tailor Mahendra Singh,
S/o Sri Gandhi Singh,
R/o 46/112, Kamla Nagar, Agra.
9. 2921 Tailor Tilak Singh,
S/o Gopal Singh,
R/o Nagla Laljit,
Sadar Bazar, Agra.
10. Smt. Vimla Devi,
Widow of 2523 Tailor Pratap Singh (Deceased)
R/o Ayodhya Puram Colony, Devri Road, Agra.
11. 2529 Tailor Shital Prasad,
S/o Sri Shyam Lal,
R/o 37/27, Nagla Padi,
P-Dyal Bagh, Agra.
12. 748 Tailor Tara Singh,
S/o Sri Thakur Dass,
R/o Nagla Makrol, P-Kakua, Agra.

.....Applicants.

VERSUS

1. Union of India through, the labour Secretary, Ministry of Labour and Employment, Government of India, Sharam Shakti Bhawan, New Delhi.
2. Employees Provident Fund Organization through the Central Provident Fund Commissioner and the Secretary, Central Board of Trustees, Employees Provident Fund Organization, Bhavishya Nidhi Bhawan, 14 Bhikaji Kama Place, New Delhi, 110066.
3. Employees Provident Fund Organization through the Additional Central Provident Fund Commissioner Zonal Office, U.P. Nidhi Bhawan Sarvodaya Nagar, Kanpur-208005.
4. Employees Provident Fund Organization through the Regional Provident Fund Commissioner, Sub Regional Office, Varanasi, Bhavishya Nidhi Bhawan, Ashok Vihar, Phase-1, Pahariya, Varanasi-221007.

.....Respondents

Advocates for the Applicant : Shri Gaurav Chauhan

Advocate for the Respondents : Shri Satyajit Mukherjee

O R D E R

(Delivered by Hon'ble Mr. Gokul Chandra Pati, Member-A)

Heard Shri Gaurav Chauhan, learned counsel for the applicant and Shri Satyajeet Mukherjee, learned counsel for the respondents.

2. It has been mentioned by the learned counsel for the applicant that the respondents have postponed the Limited Departmental Competitive Examination in which the applicant was allowed to provisionally appear vide order dated 05.07.2018 passed by this Tribunal. This fact has also been admitted by the learned counsel for the respondents. The applicant's counsel submitted that the OA may be listed to another date.

3. Since, the LDCE has been postponed and the reliefs prayed for in the OA were to allow the applicant to appear in the said examination, there is no point to keep this OA pending. Accordingly, the OA is disposed of with the direction to the respondents that as and when the said LDCE is held, the applicant's eligibility may be

considered in the light of the rules and orders of the Tribunal. In case the applicant feels aggrieved, he may move this Tribunal to revive this OA by recalling this order.

4. With the above direction, the OA is disposed of. It is made clear that we have not entered into the merits of the case. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER-J

(GOKUL CHANDRA PATI)
MEMBER-A

/Shashi/